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No. N 5/3(353)/2020-DT/66

02nd July, 2020

CIRCULAR

Read: Circular No. N 5/3(535)2020-DT/38 dated 8th June 2020

Vide the above read Circular all registered accommodation units that are compliant to the Safety and Hygiene Guidelines/SOPs laid down by the Ministry of Health and Family Welfare (circulated and made applicable w.e.f. 08.06.2020) and are prepared to open their business anytime from 8th June 2020 onwards were requested to submit their applications alongwith a self-declaration form to that effect to the Department of Tourism at *goaonline.gov.in* and at the websites of the Department.

Government has now decided to permit only those registered hotels that have applied as above and have a provision for isolation facilities within their hotel units for accommodating the guests who have opted for Covid-19 test while entering the State. Such guests will have to be accommodated in this isolation facility at the hotel unit till the result of the test is obtained.

The Department of Tourism has prepared a comprehensive SAFETY AND HYGEINE GUIDE wherein the guidelines issued by the Ministry of Health and Family Welfare, the SOPs issued by Ministry of Tourism alongwith the Global Protocols issued by World Travel & Tourism Council (WTTC) and the suggestions received from the stakeholders are compiled at one place. A copy of the same is enclosed herewith and a soft copy is also available at the website of the Department at *goatourism.gov.in*. The Guide includes the detailed protocols for:

- i) Tourists entry into the State
- ii) Accommodation Units
- iii) Tour and Travel Operators
- iv) Tourist transport operators
- v) Tourist Guides

All the concerned hoteliers/stakeholders shall ensure that the facilities and other requirements as mentioned in the SOPs/Guidelines are put in place and all the protocols prescribed are strictly complied with. Only those hotels complying with the guidelines/SOPs will be permitted to commence their business activities. The list of such permitted hotels will be made available at the websites of the Department at *goatourism.gov.in.* and *goa-tourism.com*. The Department of Tourism will undertake periodic inspections of such hotel units for verification of the compliance of the SOPs/Guidelines.

All the hoteliers are hereby directed to ensure that only hotels permitted by the Department of Tourism shall offer their accommodations for booking and tourists having pre-booked accommodations only will be permitted to enter the State of Goa. No other hotel/ accommodation shall open their hotel accommodation for business unless permitted by the authorities. Any hotel found violating the above directions shall be strictly dealt with the relevant provisions of the applicable law and which may even entail cancellation of their licence under the Goa Registration of Tourist Trade Act, 1982.

(Menino D'Souza)
Director of Tourism